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# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Jud1.)

29:1018

MP No. CP No. LON APPLICANT(S) M Chamdh Maris Ali Galla ... Adwocate for the Respondents. \_\_Court's Orders \_ \_ Wone for the applicant. 21-6-96 Mr.A.K. Choudhury Addl. C.G.S.C. i present for the applicant. List for admission on 26-62 vais application is in form and within time C. F. of Rs. 50/. , deposited vide lm i 1PO BD No 346220 Dated ... 1 2 - 6 - 9 None for the respondents 21-6-96 At the request of Mr.M. Chanda case is adjourned to 26-6-96. lm 26.6.96 Mr M.Chanda for the applicants. Mr S.Ali, Sr.C.G.S.C for respondents. Heard Mr Chanda for admiss Perused the contents of the app Notice issued to the cation and the reliefs sought. Application is admitted. Issue respondents vide D. No. 1983 Dt. 5.2.76 notice on the respondents by retered post. Written statement wi in six weeks. List on 5.8.96 for writter statement and further orders. wystatund his net bem WW.

Pendency of this O.A. shall not be a bar for the respondents to regularise the service of the applicants in the same manner as granted/similarly situated emplo yees.

Membler

2.5.8.96

Mr M.Chanda for the applicant.

Mr S.Ali, Sr.C.G.S.C for the respondents Written statement has not been

submitted.

List on 28.8.96 for written state ment and further orders.

pg

28.8.96

Written statement has not been submitted. List for written statement and further order on 19.9.96.

19.9.96

Learned counsel Mr M. Chanda for the applicant. Mr S. Ali, learned Sr.C.G.S.C., for . the respondents seeks time to submit written statement.

List for written statement and further orders on 15.10.96.

Service Reports are 864:

15.10.96

Mr. J.L.Sarkar for the applicant.

Mr. S.Ali, Sr.C.G.S.C. for the respondents.

Mr. Ali seeks time to file written statement.

List for written statement and furher order on 28.11.1996.

Bo statement had bunkid.

conce Reports on SMI

Jetalimb ho not sum

Notice diely sens

7/11

28.11:96

No-3004/1/cc-6/g.d-211.96

The Lite cal, oftog Adm, comdt for stattion commander vide his

latter above informed this trd

Registry That all eligible

Applicants in o.A 100/96

have been Regularised except

applicant No-6. Soi timal

who has crossed The upper

age limit prescribed for The

oast.

· - Laid for favour of Kind pareusal and mecessary

orders.

16-12.96 1811

Clice derly Served 9-1-97

Regard No. 3.

Dritten Statement has

mot been Liked.

1) Notice duly Surved all Respondant NO-1,2

4.2.97

withalement has not been biled.

St.

w/ statement his not been by led.

Written statement has not been submit.

List for written statement and further orders on 18.12.1996.

18.12.96

Mr. M.Chanda for the applicants.

Mr. S.Ali, Sr. C.G.S.C. for respondents.

Written statement has not been submit

List for hearing on 9.1.1997. In meantime the respondents may submit wri statement with copy to the counsel of opposite party.

Learned counsel Mr.J.L.Sarkar for the applicant. Mr.S.Ali, Sr.C.G for the respondents.

Written statement has not been submitted.

List for written statement and further orders on 4-2-97.

Mr J.L. Sarkar, learned counsel fo the applicant, is present. Mr S. Ali, learned Sr C.G.S.C., prays for further extension of time Several adjournments have been given. For the

ends of justice, however, we grant one wee time as a last chance. No further time will b

granted.

List-it on 14.2.97.

O.A. 100/96.

13-2-97 1/ Notice duty Served on R. NO-1+3 W/statement has

I) W/statement has
not been tiled.

13.7

14.2.97

On the prayer of Mr.S.Ali, Sr.C.G.S.C. further two weeks time is extended from to-day to submit written statement. If no written statement is filed, this case will be heard without exritten statement.

List for order on 28-2-97.

Member

Vice-Chairman

1m

28.2.97

Mr S. Ali, learned Sr. C.G.S.C. prays for further extension of time to file written statement. The order sheets indicate that several adjournments have been granted. We are not inclined to grant any further adjournment.

List the case for hearing on 23.4.97.

Vice-Chairman

nkm

17:3:97

Edds filled by In R. M. 1-4

With a prayer of acceptance

of filling a Mp av. 61/97.

19.3.97

In the written statement to the Original application No. 100 of 1996 the respondents have stated that the service of the applicants have been regularised except Sl. No. 6. In view of the statement made in the written statement the O.A. may be disposed. Call for the Original Application.

Member

Vice-Chairman

O.A. NO. 100 of 1996

Heard counsel of both the sides. Judgement 19.3.97 delivered in the open Court. The application is disposed of. No order as to costs. Judggement contain in separate sheets.

Vice-Chairman

trd

Jesued mide No 1600 to 1604

Copy of the final

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The D/Lection for ving the same to parkies Through is with Afor.

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7.4.97

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI-5

O.A. No. 100 of 1996

Date of decision 19.3.1997

Shri Uttam Nath and 11 Ors.

PET IT IONER (S)

Mr. J.L.Sarkar with Mr. M.Chanda

ADVOCATE FOR THE PET IT IONER(S)

**VERSUS** 

Union of India & Ors.

RESPONDENT(S).

Mr. S.Ali, Sr. C.G.S.C.

ADVOCATE FOR THE RESPONDENT(S)

THE HON'BLE JUSTICE SHRI D.N.BARUAH, VICE-CHAIRMAN.
THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Vice-Chairman.

# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 100 of 1996.

Date of decision: This the 19th day of March, 1997.

Hon'ble Justice Shri D.N. Baruah, Vice-Chairman.

Hon'ble Shri G.L.Sanglyine, Administrative Member.

Shri Uttam Nath and 11 Ors. Son of Sri Siva Ram Nath, Village-Balai Bill, P.O. & P.S. Changsari, District-Kamrup, Assam

... Applicants

By Advocate Mr. J.L.Sarkar with Mr. M.Chanda.

#### -versus-

- Union of India Through the Secretary, Government of India Ministry of Defence New Delhi.
- Additional Director General of Staff Duties (SDGE), General Staff Branch, Army Headquarters, DHG, P.O. New Delhi-110011.
- Administrative Commandant, Purv Kaman Mukhyalaya Headquarters, Eastern Command, Fort William, Calcutta-700021.
- 4. Administrative Commandant, Station Headquarters, Rangiya, C/o 99 APO

Respondents

By Advocate Mr. S.Ali, Sr. C.G.S.C.

#### ORDER

#### BARUAH J. (V.C.).

In this application, the applicants have prayed interalia for regularisation of their services in the pay scale of Rs. 750-940 per month with all consequential service benefits including monetary with immediate effect in the cadre of Conservancy Safaiwala under Station Headquarter, Rangiya and also for further

direction to pay minimum of the pay scale with effect from August 1994 till the services of the applicants are regularised and also for other appropriate orders. The facts for the purpose of disposal of this application are:

The applicants are employees of the Regional Station Headquarter, Rangiya as Conservancy Safaiwalas. They have been working on various dates commencing from 1975 till 1993. Though they have been working for such long time their services have not been regularised till date. Hence the present application.

- According to the applicants the services rendered by them are of permanent nature and they are entitled to be regularised in their Written/statement has been filed after expiry of the time allowed and therefore the respondents have filed an application for acceptance of the written statement. In para 2 of the written statement the respondents have stated that they have been regularised in their services except the applicant No. 6. Applicant No.6 is overged by 14 years. Mr. J.L.Sarkar submits that a separate application is pending before this Tribunal. Therefore we do not pass any order in respect of respondent No. 6. As the main grievance of the other applicants have been accepted by the respondents it is for the respondents to consider whether the consequential benefits such as the monetary as claimed by the applicants sould be given or not in the light of Judgement and order passed by this Tribunal in similar other cases.
- In view of the above, we dispose of the application with direction to the respondents to consider whether the present applicants are entitled to get the other benefits as claimed in the application. The respondents shall consider the same in the light of the

decision of the Tribunal passed in O.A. No. 228 of 1993. This may be done as early as possible at any rate within a period of two months from today.

With the above observations the application is disposed of. Considering the entire facts and circumstances of the case we do not make any order as to costs.

(G. L. SANGLYINE) Administrative Member

(D.N.BARUAH) Vice-Chairman

trd

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

An Application under Section 19 of the Administrative Tribunals, Act, 1996.

Union of India & Ors.

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Date: 13-6-96

Filed By :

Advocato

Copin to get St. C. S. C.

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#### 1. Particulars of the Applicants

- 1. Sri Uttam Nath,

  Son of Sri Siva Ram Nath,

  Village- Balai Bill,

  P.O. & P.S. Changsari,

  District- Kamrup

  Assam
- 2. Sri Bharat Chandra Das, Son of Sri Ganga Ram Das, Village Jera Kahra, P.O. Jera Kahra, District-Kamrup Assam
- 3. Md. Monir Ali,
  Son of Md. Fazar Ali,
  Village-Dora Kahara,
  P.O. Dora Kahara,
  P.S. Kamalpur,
  District-Kamrup
  Assam
- 4. Sri Deben Chandra Rajbanshi,
  Son of late Kali Charan Rajbanshi
  Village Boragog,

  P.O. Dorakahara,

  District-Kamrup
  Assam

Mannati

- Sri Meghnath Karmakar,
  Son of Sri Ganga Karmakar
  Village-Balahati
  P.O. Dorakahara
  P.S. Kamalpur
  District Kamrup
  Assam
- Sri Timal
  Son of Sri Bangla Dhuhi,
  Village-Changsari
  P.O & P.S. Tamulpur
  District-Nalbari
  Assam
- 7. Sri Krishna Das
  Son of Sri Bati Ram Das,
  Village Dimilapar
  P.O. & P.S. Tamulpur
  District-Nalbari
  Assam.
- 8. Sri Putul Das
  Son of Sri Soneswar Das
  Village Dimilapar
  P.O. & P.S. Tamulpar
  District Nalbari
  Assam
- 9. Sri Phunu Barman

  Son of Sri Shandra Barman

  Village-Borkhopa

  P.O. & P.S. Tamulpur,

  District-Nalbari

  Assam

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- 90. Md. Habibur Rahman,
  Son of Md. Taher Ali
  Village Borkukuria,
  P.O. & P.S. Rangiya
  District-Kamrup
  Assam
- Son of Sri Gopal Kalita

  Son of Sri Gopal Kalita,

  Village-Baranghati,

  P.O. Barahati, P.S. Kaya,

  District-Kamrup
- 12. Sri Keshab Das

  Son of Sri Manglu Das

  Village No. 1 Nakul

  P.O. Rangiya, P.S. Rangiya

  District-Kamrup

  Assam

#### -versus-

- Through the Secretary,

  Govt. of India,

  Ministry of Defence

  New Delhi
- 2. Additional Director General of Staff Duties (SDGE), General Staff Branch Army Headquarters, DHG, P.O. New Delhi-110011

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..... Applicants

- 3. Administrative Commandant,
  Purv Kaman Mukhyalaya
  Head Quarters, Eastern Command,
  Fort William, Calcutta-700021
- 4. Administrative Commandants,
  Station Headquarters,
  Rangiya,
  C/o 99 APO

### 3. Particulars for which this application is made.

This application is made for a direction on the respondents to regularise the services of the applicants in the pay scale of Rs. 750-940 per month with all conseservice quential/benefits including monetary benefits with immediate effect and also pray for a direction to pay minimum of the pay scale to the applicants till regularisation.

#### 4. <u>Jurisdiction</u>

That the applicants declare that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

#### 5. <u>Limitation</u>

That the applicant further states that the application is filed within the prescribed period by the Central Administrative Tribunals Act, 1985.

#### 6. <u>Facts of the case</u>

The all the petitioners are citizens of India, as such they are entitled to all the rights and privileges

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unloading of rations despatch work in office. Be it stated that Army camps are situated at Tamulpur, Rangiya, Changsar Rangiya and Tamulpur. All these three camp are occupied a few acres of land and all the Conservancy Safaiwalas are engaged for maintenance of these three big camp areas and also for other routine nature of regular works. The ten ble tribund be pleased to grant for minimal to rout this applicants are working in this Army Establishment on casual basis as Conservancy Safaiwala for years together but they were being deprived from service.

benefit, pay scale, dearness allowance, house rent, medical

allowance/facilite's and other service benefits such as

scale of Rs. 750-940/- per month plus other allowances

employees of Class IV category. Non payment of regular

services of the applicants are highly discriminatory,

Article 14 and 16 of the Constitution of India.

salary and other allowances and non regularisation of the

illegal and unfair labour practice and also violative of

pay for helidays and different nature of leaves where as

regular employees of the Army establishment throughout the

country being similar nature of job are getting regular pay

admissible from time to time to the civilian defence regula:

guaranted by the Constitution of India. All the petitioner:

are employed as Conservancy Safaiwalas under the Station

Headquarter, Rangiya (Assam) on different dates since

Ministry of Defence. They were employed on daily wages

basis at the rate of Rs. 30.20 per working day on No Work

No Pay basis. The applicants are entrusted with the work

1978 onwards. All the applicants are working in the

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- engaged on different dates since 1978 onwards. All the applicants were engaged in different units/Divisions under the Station Headquarters, Rangiya and they are also engaged in different regular nature of routine works under the Administrative Commandant, Rangiya. There was no allegation regarding the performance of the applicants, but the respondents has all along deprived the petitioners their legitimate claims of pay scale and other regular service benefits.
- acquired a legal right for continuing the service as well as they are also entitled for regularisation of their services from the date of their initial appointment in view of the long past service and particularly when the existing vacancies are there for Safaiwala/Conservancy. Therefore, the Hon'ble Tribunal be pleased to direct the Respondents to regularise them with immediate effect with all consequenties service benefits including monetary benefits.
- Conservancy working in the State of Arunachal Pradesh under the same department have been appointed on regular basis immediately after their absorption on Casual basis in the intitial stage. Be it stated that in the State of Arunachal Pradesh Safai/walas were given regular pay scale whereas in the present establishment the applicants are treated as Casual Safaiwalas even after long period of service they have rendered.

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Therefore, the applicants has come under the protective hands of Your Lordship to protect their service interests and benefits and it is a fit case where Your Lordship's interference is necessary for the cause of justice.

- orking for more than 240 days in the establishment in each year and performed their duties regularly, sincerely and without any beamish from any corners. Be it stated that as per circular of the Govt. of India, Casual Worker who had completed 240 days of work in two subsequent year are entitled to be regularised in Group 'D' posts. Therefall the present applicants are entitled to be regularised in service bu the Respondents arbitrarily denied regularisation of their services which is illegal, unfair and discriminatory.
- 67. That there are Administrative instructions issued by the higher authorities under the following letters quoted hereunder:
  - \$\mathbf{0}\$-3144 Eastern Command GS/SD Fort William under File No. 4022/G, Calcutta dtd. 23.8.93.
  - 2. 2221/4/OS(SD) HQ. 51 Sub Area dt. 20.8.93. under file No. 4022/G, Eastern Headquarters.
  - 3. 0-3160 HQ 51 Sub-Area dated 14.8.93 under file No. 4022/G, Eastern Headquarters.
  - 4. 0-3141 HQ. Sub Area under File No. 4022/G Station HQ.
  - 5. 2221/4/C/GS(SD) Sub Area dated 7.8.1993
  - 6. 0-3135 HQ.51 Sub Area dated 2.8.93

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- 7. 0-3126 HQ.51 Sub Area dated 27.8.93
- 8. 0-3104 HQ.101 Area dated 28.8.93
- 9. 0-3171 HQ.51 Sub Area dated 18.8.93
- 10. C/60249/SDGB GS Branch Army Hqr.

The above quoted letters were regarding regularisation of the casual workers and their conditions of service, therefore, the Hon'ble Tribunal be pleased to direct the Respondents to produce all these letters before the Hon'ble Tribunal. Be it stated that as per circular of Govt. of Indicasual workers, who had completed 240 days of work, in two subsequent years are entitled to be regularised in Group 'D' posts. Therefore, all the present applicants are entitled to be regularised in service.

That the applicants beg to state that the service 6.8 records of the applicants are being not maintained properly. Applicants engagement, work allotment and break in service are being done on verbal orders. No formal orders of engagement are being issued to the individual applicants. Be it stated that all the applicants were initially engaged through local Employment Exchange. The Respondents had issued temporary pass where detail particulars of indivitual applicants are furnished. Initial engagement of all the applicants were for 2/3 months and on each occasion there is an a-rtificial break in service to deprive the regular service benefit of the applicants. Be it stated that the nature of work for which the applicants are employed is permanent nature. Therefore, applicants are legally entitled to/regularised with all consequential service benefits from the date of their initial engagements.

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Few photocopies of temporary pass and other documents are annexed herewith as Annexures 1 to 16 for kind perusal of the Hon'ble Tribunal and other copies may be produced at the time of hearing.

That the applicants beg to state that they are **k8.**6.9 being paid wages far less than the minimum pay, payable under the pay scale applicable to the regular employees belonging to corresponding cadres, since the applicants belong to the category of casual labour and were not being regularly employed, they are entitled to the same privileges which the regular employees are enjoying. Therefore, in the instant case the applicants are subjected to hostile discrimination. India is a socialistic Republic. It implies the existence of certain important obligation which the State has to discharge. The right to work, to right to free choice of employment, the right to just and favourbble condition of work, the right to protection against unemploy ment, the right of every one who works just and favourable remuneration ensuring a decent living for himself and his family, the right of very one without discrimination of any kind to equal pay for equal work, the right to rest, leisur reasonable limitation on working hours and periodic holiday with pay, the right be security of work are some of the rights which have to be ensured by appropriate legislative and executive measures.

6.10 That this Army Establishment was set up under Station Headquarters, Rangiya, before a decade and a large number of civilian, technical and non-technical employees are recruited in this establishment on permanent basis, in the regular pay scale since it inception. Therefore,

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there cannot be any difficulty one the part of Administration to regularise the service of the applicants and to pay minimum of the pay scale in the scale of Rs. 750/to 940/- per month.

6.11 That your applicants beg to submit that they are working in this Army establishment as civilian Casual worker for vary long time and thereby they have acquired a valuable legal right for regularisation of their services. The Particulars of their services are furnished below:

s1. N	Io. Name	Year of Initial engagement
1	Shri Uttam Nath	1978
2	Shri Monir Ali	1975
3	Shri Bharat Ch. Das	1980
4	Shri Meghnath Karmakar	1980
5	Shri <b>Kesha</b> b Das	19 <b>7</b> 8
6	Shri Tim <b>mān</b>	1965 Hathigarh Brig
<b>7</b> 8	Shri Phunu Barman Shri Krishna Das	Jan. 1993 March 1993
9	Shri Putul Das	Jan. 1991
10	Shri Babibur Rahman	20.4.92
11	Shri Madan Ch. Lakita	Oct. 1992
12	Shri Deben Rajbanshi	1983

Therefore after working such a long period the applicants have acquired a legal right for regularisation of their services, like other regular safaiwalas.

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That your applicants beg to state that a large number of similarly situated casual Conservancy Safaiwalas, who were working under the Station Headquarter, Rangiya, under the Administrative Commandant, approached this Hon'ble Tribunal for regularisation through O.A. No. 228/93 (Saifuddin Ahmed and 47 Ors. Vs. U.O.I & Ors), O.A. No. 264/93 (Sri Nriper Das & Ors. Vs. U.O.I. & Ors) and O.A. 265/93 (Sri Issa Ali & Ors Vs. U.O.I & Ors). All the cases were contested by the respondents. However the Hon'ble Tribunal after hearing the arguments of all those cases, was pleased to allow the cases with a direction to regularise the services of the applicants and also directed to pay minimum of the pay scale with effect from August, 1994 in the case of O.A. 228/93, decided on 28.7.94, Similar direction efso passed in O.A. 264/93 decided on 5.9.95 and 0.A. 265/93, decided on with the similar direction of regularisation and also with a direction for payment of minimum of the pay scale till regularisation. After the aforesaid Judgements and Orders passed in those cases, the respondents have implemented the same and all those casual Conservancy Safaiwalas now regularised after obtaining necessary senction from the Headquart New Delhi. The present applicants repeatedly approached there after for extension of similar service benefits to them but the respondents remain silent over the claim of regular service benefits in respect of the present applicants. Finding no other alternative, the applicants also submitted a Lawyer Notice dated 29.4.96 for extension of similar service benefit to the applicants. It was stated in the said Lawyer Notice dated 29.4.96 to extend the benefit of minimum of pay scale of Rs. 750-940 w.e.f. August 1994 and also to regularise the services of the applicants within a period of 1 month, failing

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which they would approach the appropriate forum for redressal of their grievances. In this connection it may be stated that, in every month the present applicants losing the benefit of regular pay scale, as well as other service benefits. Be it stated that many of the senior to the applicants of O.A. 228/93, O.A. 264/93 and O.A. 265 of 1993. Therefore all the applicants are entitled the benefit of minimum pay scale w.e.f August, 1994 on the ground that they are also performing similar duties and responsibilities. In this connection it may also be stated that the benefit of regular pay scale is denied to the applicants only on the grounds that they did not approach this Hon'ble Tribunal which is discriminatory and violative of Article 14 and 16 of the Constitution of India.

Acopy of the Lawyer's Notice dated 29.4.96 and a copy of the Judgement & order dated 5.9.95 passed on 0.A. 264/93 are enclosed as Annexure 17 3/8 respectively.

6.13 That this application is made bonafide and for the casue of justice.

#### 7. Reliefs prayed for :

Under the facts and circumstances stated above, the applicants prayed for the following reliefs:

1. That the respondents be directed to regularise the services of the applicants in the pay scale of Rs. 750-940 per month with all

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consequential service benefits including monetary benefits with immediate effect, in the cadre of Conservancy Safaiwala under the Station Headquarter, Rangiya.

- 2. That the respondents be directed to pay minimum of the pay scale in the scale of Rs. 750-940 per month with effect from August 1994 till the services of the applicants are regularised in the cadre of Conservancy Safaiwa
- 3. To pass any other order or orders as deemed fit and proper under the facts and circumstances stated above.
- 4. Consts of the case.

The above reliefs are prayed on the following amongst other  $\ensuremath{\mbox{\tt gr}}$ 

#### -G RØO U N D S -

- 1. For that the applicants having worked for a considerable long period i.e. ranging from 4 to 21 years of service, therefore they are entitled to be regularised in the category of Calss-IV staff in the existing vacancies.
- 2. For that equal pay for equal work is a well settled principles of law and the applicants are being entrusted with the regular, routine nature of Class-IV categories work, therefore they are entitled regular appropriate pay scale of Class-I category employees.

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- For that the applicants have become overaged for other employment.
- 4. For that Army Establishment was set up more than decade in Rangiya, Assam.
- 5. For that they have gathered experience of different work in the said establishment.
- 6. For that the names of the applicants were sponsored through local Employment Exchange and existing vacancies are there in the Army Establishment.
- 7. For that the nature of work entrusted to the applicants are of permanent nature and therefore they are entitled to be regularised.
- 8. For that the applicants working as Casual workers for several years in the same Army
- Establishment, therefore, they are legally entitled to be regularised.
- 9. For that the applicants have got no alternative means of livelihood.
- 10. For that the Central Government being a model employer cannot be allowed to adopt a differential treatment as regard payment of wages to the applicants.
- 11. For that the applicants are equally circumstance like the applicants of O.A. 228/93, 264/93 and O.A. 265/93 therefore denial of regular service benefits to the applicants are violative of Article 14 and 16 of the Constitution of India.

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12. For that there are existing vacancies of Conservancy Safaiwalas under Station Headquarter, Rangiya.

#### Interim Reliefs prayed for :

During the pendency of this application the applicants pray for the following reliefs:

- That the respondents be directed not to 1. terminate the service of the applicants till final disposal of this application.
- That the respondents be directed to pay 2. minimum of the pay scale to the applicants in the pay scale of Rs. 750-940 per month.

The above interim reliefs are prayed on the grounds explained in paragraph 7 of this application.

- 9. The applicants declare that there is no remedy under any rule and the Hon'ble Tribunal is the only remedy.
- The applicanta further declare that they have not filed any other application on this subject before any other Tribunal/Court.

#### 11. Details of Postal Order:

Postal Order No.

: 44-6-96. 346220. : 10-6-96. : G. P.O. aurahā.

Date of Issue

Issued from

Payable at

: Guwahati

Makahwat

#### 12. Details of Indiex

An Index containing the details of documents is enclosed.

#### 13. List of enclosure

As per Index.

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#### VERIFICATION

I,Sri Uttam Nath, Son of Sri Siva Ram Nath, reside of Village-Balai Bill, P.O. & P.S. Changsari, District-Kamrup, aged about 34 years do hereby declare that the statements made in this application are true to my knowledge and belief and I have not suppressed any material facts, and I have been authorised to verify the statements made in this application on behalf of other xpxxxxxxxxx applicants.

I, Sign this verification on this the  $12\pi$  day of June, 1996

Signature

(UTTAM CH. NATH

Personal No. Nil Pass No. 28/91

/ Photograph , with Seal

Name in Full Shri Uttam Nath

Height - 5' 8"

Name of Installation - Stn Hq. Rangiya

Signature of . Issuing Officer

Type of Tmp - Casual Consy. Staff

Dt. 18 Mar 94

Visible Identification Makk

(a) One black male in the RT Cobor back

(b)

Signature/Left Thumb Impression
Sd/- Uttam Nath

Valid upto 30th Jun 94 30th Sep 94

In lieu of IAFZ 3050

Temporary Passes : Consy/Sfwla

- 1. Min of Def this pass/Iden card is the property of the Govt. of India and must be surrendered on termination of emp or on tfr.
- 2. It is NOT tfr and relates only to the person describe and for instl issued.
- To protect it against damage and faciliate its recovery if lost it should be carrigexxxxxx.
- 4. Impersonation of the auth bearer of this docu or its bearer of this docu or its destr alteration or tfr to another per are penal offeces.
  - The loss of finding of this should be reported....

    .....(To be filled up by issuing authority).

Service Civ pers already in possession iden card with photographs need NOT have another photograph on the card. This may be issued to Civil Govt. Servant not paid from Def Estimates who who are on temp duty and not in possession of an iden card. A photograph will then to affixed to this docus.

Mary ha

Personal No. 110/93

Name in Full : Shri Madan Ch. Kalita

/PHOTOGRAPH/

Ħeight: 5'5"

Name of Installation : Stn HQ Rangiya

Type of Emp : Consy Safwal (Temp)

Visible identification mark : WHEXEME

(a) One cut mark below the joint of Rt hand

Signature of Issuing Officer

Dt. 11 Jan 95

Valid upto Signature of Security Offr

In lieu of IAFZ 3050

Temporary Passes 1/ Consy/Sfwla

- 1. Min of Def this pass/Iden card is the property of the Govt. of India and must be surrendered on termination on emp or on tfr.
- 2. It is NOT trf and relates only to the person describe and for instl issued.
- To protect it against damage and faciliate its recovery if lost it should be carri.
- Impersonation of the auth bearer of this docu or its bearer of this docu or its sestr alteration or tfr to another per are penal offeces.
- The loss of **fi**nding of this should be reported .....

  (To be filled up by issuing authority).

Service Civ pers already in possession iden card with photographs need NOY have another photograph on the card. This may be issued to Civil ovt. servant not paid from Def Estimates who are on temp duty and not possession of an iden card. A photograph will then to affix to this docus.

Kington

Station Mukhyalaya Station Headquarter

3004/1/Q9Emp)

Shri Phunu Bamrman Son of Chandra Barman P.O. Tamulpur P.S. Tamulpur istrict—Nalbari (Assam)

APPOINTMENT OF CONSY/SFWLS AT DAILY WAGES BASIS (CASUAL LABOUR)

- You are hereby employed in the Headquarters for the subject post at daily wages basis (Casual Labour) Wef I May to 29 Jul 93 for the period of 89 days
- Your service will be terminated any time in case of any adverse report without notice.
- Terms and conditions of your service will be govern under the provisions of Govt. of Inida, Min of Def letter No. 83482/EC/G/Org/4(Civ)(a)/11004/ D (Civ-I dated 24 Dec 73.

Sd/- Illegible Colonel Administrative Commandant for Station Commander

Received Sri Phunu Barman

Marin

Station Mukhyalaya Station Headquarters Rangiya

3003/1/Q/(Emp)

21 Jun 93

Shri Krishna Das S/o Late Bati Ram Das Vill Dimilapar, P.O. Tamulpur P.S Tamulpur, Dist-Nalbari (Assam)

ShriPratul Das S/o Shri Soneswar Das Vill-Dimilapar, P.O. Tamulpur P.S. Tamulpur, Dist-Nalbari (Assam)

### APPOINTMENT OF CONSY/SEWLS AT DAILY WAGES BASIS (CASUAL LABOUR)

- 1. You are hereby employed in this Headquarters for the subject post at daily wages basis (Casual labour)wef 25  $J_{\rm u}$ n 93 to 21 Sep 93 for the period of 89 days.
- Your services will be terminated any time in case of any adverse report without notice.
- 3. Terms and conditions of your service will be governed under the provisions of Govt. of Inida, Min of Def letter Nol 83482/EC/G/Org/4(Civ)(a)/11 04/D(Civ-II) dated 24 Dec 7

Sd/- P.S. Thind Manor Offg Adm Comdt. for Stn Cdr

Copy to :

HQ 107 Mtn Bde C/o 99 APO The above named individuals are directed to report to you for duties wef 25 Jun 93. Please mant daily attendance accordingly and fwd the same by first of earmonth to this HQ for preparation of partial without fail. The indls may please also be directed to this HQ alongwith copies of passport size photographs to complete the records and issue hecessartemp pass.

3 P<sub>u</sub>njab C/o 99 AP)

Ref your sponsorship letter No. 307/2/9 dated 17 Jun 93.

2. You are requested to laise with HQ 107 MTn Bde to tie up duties to be assigned to the above individuals.

Stripon

Annexeure -5.

Station Mukhyalaya Station Headquarters Rangiya

3004/1/Q (Emp)

20 Apr 92 -

To

Md Habibur Rahman Vill Barkukuria P.O. Rangiya Dist. Kamrup (Assam

APPOINTMENT OF CONSY/SFLS At DAILY WAGES BASIS (CASUAL LABOUR)

- 1. You are hereby employed in this Headquarters for the subject post at daily wages basis (Casual Labour) wef 20 Apr to 17 Jul 92 for the period of 89 days.
- 2. Your services will be terminated any time in case of any adverse report without notice.
- Terms and conditions of your service will be governed under the provisions of Govt. of India, Min of Def letter No. 83482/NC/G/Drg/4/(Civ)(a)/ 11804, D(Civ-II) dated 24 Dec 73.

 $\mathcal{L}_{i}$ 

Sd/- Illegible
Colonel
Administrative Commandant
for Station Commander

Mary Jun

Personal No. Nil Pass No. 70/91 Name in Full Shri Timman

Height 5' 7  $\frac{1}{2}$  "

/ Photograph /

Name of installation - Stn. HQ Rangiya

Sd/-

Type of Emp - Consy Staff

Signature of Issuing Offr.

Visible identification ms. :

Dt. 22 Jun 94

(a) Cut mark at the Rt hand middle finger

Valid upto Sig of Security 30 Sep 94 Officer Sd/-

Signatures/Left Thumb Impression

Sd/-

The loss of finding of this docus should be reported Stn. Hq. Rangiya (To be filled up by issuing authority) Service cit persø already in possession iden card with photographs nedd NOT have another photograph on the card. This may be issued to Civil Govt. Servant not paid from Def Estimates who are on temp duty and not in possession of an iden card. A photograph will then to affix to this docus.

- 1.Minist of Defence this pass/Iden car is the property of the Govt. of India and must be surrer dered on terminati of emp or on tfr.
- 2. It is NOT tfr and relates only to the person describe and for instl issued.
- 3. To protect it agains damage and faciliate its recovery if lost should be carri.
- 4. Impersonation of the auth bearer of his codu or its bearer of this docu ot or destr alteration or tfr to another per are penal offe

Hos my

- 25- Annexure- 7

Personal No. NiL Pass No. Name in Full Md. Habibur Rahman Son of Sh Taher Ali

/Photograph)

Height 5' 2"

Name of Installation Stn HQ Rangiya .

Sd/-

Type of Emp-Casual Labour Signature of Issuing Officer daily wages basis.

Date 30 Oct 93

Visible, identification Mark

Valid upto Sig. of Security offr

(a) One black mole on Lt.Arm

31 Dec 93

(b) One black mole in back

Signature/Left Thumb Impression

In lieu of IAFZ 3050

Temporary Passes : Consy / Sfwda

- 1. Min of Def this pass/Iden card is the property of the Govt. of India and must be surrendered on termination on emp or on tft.
- 2., It is NOT tfr and relates only to the person describe and for instl issued.
- To protect it against damage and facilitte its 3. recovery if lost it should be carri.
- Impersonation of the auth bearer of this docu or its bearer of this docu or its sestr alteration or tfr 4. to another per are penal offeces.
- The loss of finding of this should be reported ..... 5. ..... (To be filled up by issuing authority).

Service Civ pers already in possession iden card with photographs need NOT have another photograph on the card. This may be issued to Civil Govt. Servant not paid from D f Estimates who are on temp duty and not in possession of an iden card. A photograph will then to affix to this docus.

Personal No. Nil Pass No. 113/93

/PHOTOGRAPH/

Name in <sup>F</sup>ull Phunu Barman S/o Shri Chandra <sup>B</sup>arman 'ill Barkhola

Height : 5' 8"

Sig of Issuing Offr

Name of Installation : Stn HQ Rangiya

Dt.

Type of Emp Consy/Sfwla (Temp)

Sig of Valid upto Security

Visible identification Mks:

31 Mar 93 Offr

(a)

(b)

In lieu of IAFZ 3050

Temporary Passes : Consy/Sfwla

- Min of Def this pass/Iden card is the property of the Govt. of India and must be surrendered on termination on emp or on tft.
- It is NOT trf and relates only to the person 2. describe and for instl issued.
- To protect it against damage and faciliate its 3. recovery if lost it should be carri.
- Impersonation of the auth bearer of this docu or it bearer of this docu or its sestr alteration or tfr 4. to another per are penal offeces.
- The loss of finding of this should be reported .... 5. .... (To be filled up by issuing authority).

Service Civ pers already in possession iden card with photographs need NOT HAVE ANOTHER PHOTOGRAPH ON THE CARD. This may be issued to Civil Govt. Servant not paid from Def Estimates who are on temp duty and not possession of an iden card. A photograph will then to affix to this doc

Annexure- 9

Personal No. Nil Pass No. 26/91

Name  $in^Full$  Md. Monir Ali

/PHOTOGRAPH/

Height 5 7"

Name of Instaldation : Stn HQ Rangiya

Type of Emp : Consy Sfal

Sig of Issuing Offr

Visible identification Mks:

Dt. 22 Jun 94

(a) One mole at the left site, of the throat

Valid upto

Sig of Security

Officer 30 Sep 94

Signatures/Left Thumb  $I_mpression$ 

Sd

2.

In lieu of AAFZ 3050 Temporary Passes : Consy/Sfwla

- 1. Min of Def this pass/Iden card is the property of the Govt. of India and must be surrendered on termination on emp or on tfr.
- It is NOT tfr and relates only to the person describe and for instl issued.
- 3. To protect it against damage and faciliate its recovery if lost it should be carri.
- 4. Impersonation of the auth bearer of this docu or its bearer of this docu or its sestr alteration or tfr to another per are penal offeces.
- 5. The loss of finding of this should be reported ... .... (To be filled up by issuing authority).

Service Civ pers already in possession iden card with photographs nee NOT have another Photograph on the card. This may be issued to Civl Govt. Servant not paid from Def Estimates who are on temp duty and not possession of an iden ward. A photograph will then to affix to his docus.

Annexure - /D

Station Mukhyalaya Station Headquarters Rangiya

3004/1/Q (Emp)

20 Apr 92

To

Name : Md. Habibur Rahman Vill Barkukuria, P.O. Rangiya Dist. Kamrup (Assam)

APPOINTMENT OF CONSY/SFLAS AT DAILY WAGES BASIS (CASUAL LABOUR).

- 1. You are hereby employed in this Headquarters for the subject post at daily wages basis (Casual Labour) wef 20 Apr 92 to 17 Jul 92 for the period of 89 days.
- Your service will be terminated at any time in case of any adverse report without notice.
- Terms and conditions of your service will be governe under the provisions of Govt. of India, Min of Def letter No. 83482/EC/G/Drg/4/(Civ)(A) 11004/D(Civ-II) dated 24 Dec 73.

Sd/- Illegible Colonel Administrative Commandant for Station Commander

Monni

Pass No. 118/93

Name in Ful : Shri Pratul Das

S/o Shri Soneswar Das

/PHOTOGRAPH/

Height : 5' 2"

Name of Installation : Stn HQ Rangiya

Signature of Issuing

Type of Emp : Consy Staff

Dt. 27 Apr 95

Visible Identification Mas:

(a) A block mole over right coller bone

Valid upto Signature of Security Offr

(b) A scar mole over right forehead

31 **Qat.**95

Signature/Left Thumb Impression

In lieu of TAFZ -3050

Temporary passes : Consy/Sfwls

- 1. Min of Def this pass/Iden card is the property of the Govt. of India and must be surrendered on termination on emp or on tfr.
- 2. It is NOT tfr and relates only to the person describe and for instl issued.
- 3. To protect it against damage and faciliate its recovery if lost it should be carri.
- 4. Impersonation of the auth bearer of this docu or its bearer of this docu or its sestr alteration or tfr to another per are penal offeces.
- 5. The loss of finding of this should be reported .... (To be filled up by issuing authority).

Service Civ pers already in possession iden card with photographs need NOT have another Photographs on the card. This may be issued to Civil Govt. Servant not paid from Def Estimates who are on temp duty and not possession of an iden card. A photograph will then to affix to his docus.

Mrs pring

- 30

/Photograph/

Name in Ful Sri Krishan Das

Son Shri late Bati Ram Bas

Height : 5'4"

Pass No. 119/93

Name of Installation : Stn HQ Rangiya

Signature of Issuing Offr

 $^{\mathrm{T}}$ ype of Emp : Consy Staff

Dt. 27 Apr 95

Visible Identification Marks:

(a) Cut over the left side forehead.

Valid upto Signature of Security Off 31 Jul 95

(b) Black scar over middle side of right nipple

Signature Left Thumb Impression

In lieu of TAFZ - 3050

Temporary passes : Consy/Sfwls

- 1. Min of Def this pass/Iden dard is the property of the Govt. of India and must be surrendered on termination on emp or on tfr.
- 2. It is NOT tfr and relates only to the person describe and for instl issued.
- Impersonation of the auth bearer of this docu or its bearer of this docu or its sestr alteration or tfr to another per are penal offeces.
- 4. To protect it against damage and faciliate its recovery if lost it should be carri.
- 5. The loss of finding of this should be reported .....
  (To be filled up by issuing authority).

Service Civ pers already in possession iden card with photographs need NOT have another Photographs on the card. This may be issued to Civil ovt. Servant not paid Def Estimates who are on temp duty and not possession of an iden card. A photograph will then to affix to his docus.

Helmy

Personal No. N<sup>1</sup>1 Pass No. 22/91

Name in Full Shri Bharat Das

/Photograph/

Height 5' 7"

Name of Installation : Stn. HQ Rangiya

 $^{\mathrm{T}}$ ype of Em : Consy Staff

Visible identification Mks:

Sig of Issuing Offr

Dt. 22 Jun 94

(a) Deep black colour mole at the deft side of the stomac

Valid upto Sig of Securit

30 Sep 94

31 Bec 94

Signature/Left Thump Impression

In lieu of IAFZ 3050

emporary Pass

- Min of Def this pass/Iden card is the property of the Govt. of India and must be surrencered on termination on emp or on tfr.
- 2. It is NOT tfr and relates only to the person describe and for instl issued.
- 3. To protect it against damage and faciliate its recovery if lost it should be carri.
- 4. Impersonation of the auth bearer of this docu or bearer of this docu or its sestr alteration or the another per are penal offeces.
- 5. The loss of finding of this should be reported ... (To be filled up by issuing ahthority).

Service Civ pers already in possession iden card with photographs need NOT have another photographs on the card this may be issued to Civil ovt. Servant not paid from D Estimates who are on temp duty and not possession of an iden card. A photograph will then to affix to his docus.

Mus am

/PHOTOGRAPH/

Personal No. N<sub>i</sub>l Pass No. 18/91 Name in Full : Sh. Deben <sup>C</sup>handra Rajbanshi

Height : 5'  $7\frac{1}{2}$ "

Name of installation : Stn HQ Rangiya

Type of Emp : Consy Staff

Sig of Issuing Offr

Dt. 22 Jun 94

Visible identification Mks :

(a) One black mole left side of the Rt ear.

Valid upto <sup>S</sup>ig of <sup>S</sup>ecu Officer

30 Sep 94

Signature/Left Thumb Impression

Sd/- Debendra Chandra Rajbanshi.

# In lieu of IAFZ 3050 Temporary Pass

- Min of Def this pass/Iden card is the property of the Govt of India and must be surrendered on termination emp or on tfr.
- 2. It is NOT tfr and relates only to the person describ and for instl issued.
- To protect it against damage and faciliate its recovery if lost it should be carri.
  - Impersonation of the auth bearer of this codu or its bearer of this docu or its sestr alteration or tfr to another per are penal offeces.
- 5. The loss of finding of this should be reported ....
  ....(To be filled up by issuing authority).

Service Civ pers already in pessession iden card with photographs need NOT have another Photographs on the card. This may be issued to Civil Govt. Servant not paid from Def Estimates who are on temp duty and not possession of an ide card. A photograph will then to affix to his docus.

Applobru

Pass No. 12/91

/Photograph/

 $N_{ame}$  in Full : Keshav Das

Height: 5'7

Signature of Issuing Off Dt. 27 Apr 95

Name of Installation : Stn HQ Rangiya

Type of Emp : Consy Staff

Valid upto Signature of Sedurity Offr

Visible Identification Mks: 3 # Jul 95

(a) One cut mark about  $1\frac{1}{2}$  just behind the left hand.

Signature/Thumb Impression

## In lieu of IAFZ - 3050 Temporary Pass

- Min of Def this pass/Iden card is the property of the Govt. of India and must be surrendered on 1. termination on emp or on tfr.
- 2. It is NOT tfr and relates only to the person describe and for instl issued.
- To protect it atainst damage and faciliate its 3. recovery if lost it should be carri.
- Impersonation of the auth bearer of this docu or its bearer of this docu or its sestr alteration or tfr to another per are penal offeces.
- The loss of finding of this should be reported ..... .... (To be filled up by issuing authrotity).

Service Civ pers already in possession iden card with photographs need NOT have another Photographs on the card. This may be issued to Civilgovt. Servant not paid from Def Estimates who are on temp duty and not possession of an iden card. A photograph will then to affix to his docus.

Annexure- /6

Personal No. Nil Pass No.69/91

/Photograph/

Name in Full Sh Megh Nath Karmakar

Height 5' 9"

2.

Name of installation : Stn H@ Rangiya

Type of Emp : Consy Staff

Sig of Issuing Offr

Visible Identification Mks :-

dt. 10 Jun 94

(a) Black mole at the Rt side of Valid upto Chest.

Sig of Securit offr

Signature/Left Thumb Impression

31 Aug 94

39 Nov 94

## In lieu of IAFZ 3050 Temporary Pass

- Min of Def this pass/Iden card is the property of the ovf. of India and must be surrendered on termination on emp or on tfr.
- It is NOT tfr and relates only to the person describe and for instal issued.
- $^{\mathrm{T}}$ o protect it against damage and faciliat pe its 3. recovery if lost it should be carri.
- Impersonation of the auth bearer of this docu or its 4. bearer of this docu or its sestr alteration or tfr to another per are penal offeces.
- The loss of finding of this should be reported  $\dots$ ..... (To be filled up by issuing authority).

Service Civ pers already in possession iden card with photographs need NOT have another Photographs on the card. This estimates who are on temp duty and not possession of and iden card. A photograph will then to affix to his docus.

From:

M.Chanda Advocate C/o A.Rahman South Sarania Bye Lane 7 Lachitnagar Guwahati-781007

XØ

#### LEGAL NOTICE

To

The Secretary to the Govt. of India Ministry of Defence New Delhi

The Administrative Commandant Station Headquarter, P.O. Rangiya, Dist. Kamrup Assam

Sir,

Under the instruction of my clients

- Sri Phunu Barman, Son of Sri Shandra Barman,
   Village-Borkhopa, P.O. & P.S. Tamulpur, Dist-Nalbari.
- 2. Sri Krishna Das, Son of Sri Bati Ram Das, Village-Dimilapar, P.O & P.S. Tamulpur, Dist. Nalbari
- 3. Sri Putul Das, Son of Sri Soneswar Das, Village-Dimilapar, P.O. & P.S. Tamulpur, Dist. Nalbari
- 4. Sri Timal, Son of Sri Bangla Dhubi, Village-Changsari P.O. & P.S. Changsari, District-Kamrup.
- 5. Sri R<sub>a</sub>m Avtal Singh, Son of Setty Singh, Village-Borkhopa, P.O. Borkhopa, P.S. Tamulpur, Dist-Nalbari.
- 6. Sri Madan Chandra Kalita, Son of Sri Gopal Kalita, Village Baranghati, P.O. Barahati, P.S. Kaya Dist. Kamrup.
- 7. Sri Uttam Nath, Son of Sri Siva Ram Nath, Village-Balai Bill, P.O. & P.S. Changsari, District-Kamrup.

My an

cetter of not

## Annexure-17(Contd.)

- 8. Md. Habibur Rahman, Son of Md. Taher Ali, Village-Borkukuria, P.O. & P.S. Rangiya, District-Kamrup.
- 9. Sri Barat Chandra Das, Son of Sri Ganga Ram Das, Village Jera Kahra, P.O. Jera Kahra, Dist. Kamrup
- 10. Md. Monir Ali, Son of Md. Fazar Ali, VillageDora Kahara, P.O. Dora Kahra, P.S. Kamalpur,
  District-Kamrup.
- 11. Shri Deben Chandra Rajbanshi, Son of late Kali Charan Rajbanshi, Vill-Boragog, P.O. Dorakahara, District. Kamrup.
- 12. Sri Megh Nath Karmakar, Son of Sri Ganga Karmakar, Village-Balahati, P.O. Dorakahara, P.S. Kamalpur District-Kamrup.

I do hereby give thu this statutory notice on the following grounds.

- 1. That my clients are presently working as Casual Safaiwala under the Administrative Commandant, Station Headquarter, Rangiya in various unit of the Station Headquarter, Rangiya on different dates since 1978 onwafds.
- Your establishment and the nature of work entrusted to them are in the nature of work permanent i.e. loading/unloading of rations, grass cutting, Safai, Gardening, Plantation despatch work in office in the Army Cam which are situatied at Tamulpur, Rangiya and Changsari, These three Ammy Camp have occupied a few acres of land and all my clients are engaged for maintaining of these three big camp areas.



Uttom chrath

Annexure-/2 (Contd.)

3. That, now my clients are being paid Rs. 30.20 per working day on No work No Pay Basis whereas all other Conservancy Safaiwalas who are performing exactly similar work are being paid minimum of the Pay Scale plus other allowances as admissible to Central Govt. Employees w.e.f. August/1994 following Judgement and Order passed in O.A. No. 264/93, O.A. No. 265/93, and 228/93 by the Central Administrative Tribunal, Guwahati Bench, Guwahati but my clients have been deprived minimum of the Pay Scale whereas other Safaiwalas are receiving minimum Pay Scale as wellas otherallowances and their services are also under the process of regularisation in terms of the Judgement and order passed in the aforesaid cases particularly the applicants of O.A. No. 228/93 have already been regularised. My clients approached your good office for payment of minimum of pay scale and for regularisation of their services w.e.f. August/1994 but no action has been initiated till date. The arrear of minimum of pay scale from August 1994 as paid in the month of August/1995, but the same has not been paid to my clients.

Be it stated that most of my clients are senior than the applicants of O.A. No. 228/93/O.A. No. 264/93 and 265/93 but no action has been taken for payment of minimum pay scale and regularisation of services of my clients. My clients are entitled to Pay Scale of Rs. 750-940/- per month plus other allowances.

Athra Juni

1 Than ch wat

- 4. That my clients have rendered more than 240 days service in every year since their engagement in duties under the establishment. Now they are entitled to get minimum pay scale and regularisation of services.
- 5. That my clients are demanding minimum of pay scale with effect from August/94 and regularisation of their services within 30 days from the date of issue of this Legal Notice otherwise they will be compelled to take appropriate legal action for redressal of their grievances.

Under the facts and circumstances I request you that you will take necessary steps to pay minimum of the pay scale to my clients with effect from August/94 and services be regularised immediately otherwise they will seek appropriate legal action for redressal of their grievances.

I hope, you would be kind enough to treat my clients equal with the applicants of aforesaid O.A.s and extend the benefit of minimum pay scale as well as regularisation like the applicants of O.A. 228/93,264/93, 265/93 and it is reliably itearnt that the applicants of O.A. 264/93 are also paid minimum of the pay scale and they are also going to be regularised whereas my clients being senior to the applicants of O.A. 264/93 deserve equal treatment in the matter of payment of minimum of the pay scale as well as regularisation. My clients are now deprived from the minimum of pay scale every month as counterpart having entrusted similar work are being paid minimum of

Kinh Brue

ettan ch rat

the Pay scale therefore I would like further to request you to make immediate payment of minimum of the pay scale with effect from August 1994 and regularisation failing which my clients will take shealter under the Law of the Land for redressal of their grievances and you will be liable to bear the costs and consequences of the Legal Proceedings.

Yours Sincerely,

Date:

Place : Guwahati

Sd/. M. Chanda Advocate

Mary mar

Wall ch rath

-40 - Annexure - 18

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH
Original Application No. 264 of 1993

Date of Order: This the 5th Day of September, 1995

Justice Shri M.G.Chaudhari, Vice-Chairman

Shri G.L.Sanglyine, Member (Administrative).

- 1. Shri Nripen Das
- 2. Md. Khalil Ali
- 3. Shri Sunil Das
- 4. Shri <sup>G</sup>ora Ram
- 5. Shri Umesh Das
- 6. Shri Bhairo Lohar .... Applicants
  -versus-
- 1. Union of India through Secretary to the Govt. of India Ministry of Defence, New Delhi.
- 2. Additional Director General of Staff Duties (SDGB) General Staff Branch, Army Headquarters, DHG,, New Delhi-110011
- 3. Administrative Commandant,
  Purv Kaman Mukhyalaya
  Headquarters, Eastern Command,
  Fortwilliam, Calcutta-700 021
- 4. Administrative Commandant, Station Headquarters, Rangiya C/o 99 APO

By Advocate Shri A.K. Choudhury, Addl. C.G.S.C.

## <u>O R D E R</u>

#### CHAUDHARI J. (V.C.).

The six applicants who are employed as Conservancy/Safaiwalas under the Station Headquarter, Rangiya (Assam) on different dates since 1982 onwards on daily wage basis at the rate of Rs. 30.20 per working day on No work No pay basis claim that having regard to the length of service for which

uttan ch vatr

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they have been engaged on casual basis they have become eligible for being regularised but the respondents not having done so injustice is done to them and therefore they have approached the Tribunal by the instant O.A. seeking a direction to the respondents to regularise their services with all consequential service benefits including monetary benefits from the respective dates of engagement fixing pay at the minimum of the scale and not to terminate their services till regularisation.

The respondents contend that the services of the applicants cannot be regularised as regular posts are not authorised to the field station and they are also not entitle to regular salary and other allowances as they were engaged purely on daily wage basis depending on the actual requirement on ground and they were removed from services when not required subject to number of field units remaining in the field station. They further contend that although the higher authorities have issued administrative instructions regarding regularisation of Conservancy Safaiwalas subject to fulfilli the conditions and they were employed against regular posts which were created prior to 3.1.84 based on the recommendation of a Station Board of Officers but since Rangiya and other stations are not authorised any regular posts of Concervancy Safaiwalas being field station, the applicants are not entitled to be regularised. Thus according to the respondents since the employment of the applicant is not of permanent nature at Rangiya the applicants are not entitled to get the reliefs sought by them. According to them the applicants have been engaged on Stop gap basis and are purely temporary and that the requirement of the job decreases as and when field unit is left out of the field stations. Some of those posts ceased to exist resulting in disengagement of the casual

employees like the applicants. The respondents have stated

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< 42-Annexure- (Contd.)

that the services of the applicants were no longer required due to moving out of field units and they were therefore disengaged.

- 3. It however appears from the application that on the date on which it was filed i.e. 20.12.93 the applicants were engaged and by interim order dated 22.12.95 the Respondents were directed not to disturb their engagement as casual employees. The applicants therefore appear to have continued to be engaged till now.
- Mr. Sarkar, the learned counsel for the applicants with due amount of justification submitted that having regard to the welfare policy of the State and the view expressed by the Hon'ble Supreme Court time and again in several cases the respondents cannot avoid to regularise the services of the applicants on the ground that there are no posts since factua at all the temes the services of the applicants have been needed. Our attention is pointedly drawn to the observations of the Supreme Court in Rajesh Kumar Soni & Ors. Vs. Ministry of Environment & Forest and Wild Life & Ors. (1992) 21 ATC 40 wherein regularisation was directed in respect of employees who had been working for more than 4 to 5 years as that gave the impression that there was regular need for the employees. This exactly is the submission of Mr. Sarkar as noted above. Our attendtion has also been drawn to the decision of the Supreme Court in Rattan Lal & Ors. Vs. Lt. Governors & Ors. (1992) 21 ATC 402 in which also the Supreme Court was pleased to direct the Delhi Administration to absorb the casual employees under the scheme for absorption of casual labourers made effective from October, 1988.
- Mr. Sarkar places strong reliance upon the order of thi Tribunal in O.A. 228/93 dated 28.7.94 relating to similar Conservancy staff as the applicants at the same Headquarter,

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namely, Rangiya, under the present respondents. It was hel that the break in service of thos applicants was artificia and that cannot be encouraged being disadvantageous to the casual labourers and was likely to defeat their rights and having regard to the continuity of their service and the principles and guidelines for regularisation and fixation of minimum pay scale enunciated by the Supreme Court in various decisions the applicants (in that case) were entitled for regularisation but only after obtaining sanction for the posts. The respondents were however, directed to pay those applicants the minimum of the appropriate pay scale of class IV category as Safaiwalas. The respondents were consequently directed to make communication with the Headquarter to obtain sanction for regularisation of those applicants within a period of six months and not to terminate theri services till they were regularised and in the meantime to pay them the minimum of the pay scale. The respondents accoordingly moved for obtaining sanction and Mr. Sarkar now states that according to his instructions some of thos applicants and some other Safaiwalas have bee regularised. According to the learned counsel therefore similar course may be directed to be adopted in respect of present applicants.

The facts of the instant case reveal that the servi ces of the applicants are being availed eversince 1983 onwards. Having regard to the preponderance of judicial opinion and the welfare policy of the State wex are oblige to take the view that the applicant deserve to be consider for regularisation. That however cannot be directed straig away unless there are posts available against which their regularisation can be considered. The posts against which the applicants are engaged are not regular sanctioned post as stated in the written statement. Even in the order in

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O.A. 228/93 it was noticed that the regularisation was dependent upon sanction of the posts. It is therefore clear that unless posts are sanctioned by the Government of India Ministry of Defence, it would not be possible to regularise the applicants. We do not think that it lies within our province to direct the Government of India to sanction the posts under all circumstances. However, even though the power is exclusively vested with the Central Government to do so, we have no reason to believe that it will not be exercised suitably having regard to the overall circumstances particularly the view expressed by the Hon'ble Supreme Court from time to time and the decision in O.A. 228/93 while considering the question of sanctioning further posts against which the applicants can be regularised.

- of Temporary status and Regularisation of Casual workers namely, "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Government of India 1993" for persons on daily wages basis in Central Government offices. We have no reason to think that it is not applicable to the workers under the respondents. The applicants therefore ought to be considered thereunder. If the scheme is not applicable it is high time that it is extended to workers under the respondents or similar scheme is prepared for them.
- 8. Mr. A.K.Choudhury, the learned Addl. C.G.S. submitted on behalf of the respondents that the Army Headquarters/
  Ministry of Defence have not found it essential to sanction regular posts at the field station, Rangiya and in the absence of such sanction the question of regularisation of the applicants does not arise. He further submitted that as the engagement of the applicants is on daily wage basis they

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## Annexure- / (Contd.)

cannot claim to be paid at the pay scale of class IV category. We have dealt with the first aspect in the foregoing discussion. On the second aspect we follow the earlier decision (in O.A. 228/93) and hold that on equitable grounds the applicants should be paid wages at the minimim of the pay scale of Grade IV employee and if sanction be necessary that should be accorded early.

- 9. In the result following order is passed:
  - i. The respondents are directed that if the posts of Conservancy/Safaiwals have been sanctioned by this time for Station Headquarter, Rangiya then the regularisation of the applicants be done in accordance withe rules against those posts.
  - ii. If there are no sanctioned posts then we direct the respondents No. 3 and 4 to move the respondents 1 and 2 for sanctioning the posts of Safaiwalas at Rangiya Station Headquarter to facilitate the regularisation of the applicants.
  - iii. Alternatevely we direct that the benefit of 1993 Scheme (mentioned above) may be considered to be extended to the applicants or steps may be taken to prepare a similar scheme for the employees like applicants serving under the respondents if the said scheme is not found applicable to them and extend the benefit of the scheme as may be framed to the applicant
  - iv. We recommend to the respondents to take the aforesaid steps as early as practicable and extend the benefit thereof to the applicants to the extent possib. It is hoped that the respondents will take the aforesa

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## Annexure -/8 (Contd.)

steps within a period of six months from the date of communication of this order and **deal** with the question of regularisation of the applicants in the light of the same.

- v) In order to enable the respondents to consider taking the above steps the interim order dated 22.12.93 is hereby extended till 21.3.1996.
- vi. The respondents are also directed to pay the minimum of pay scale to the applicants from the date of filing of the O.A. i.e. 20.12.93 till date and continue to pay the same during the currency of the interim order. Arrears from 9.12.93 of the difference of pay upto the end of September, 1995 to be paid and future payment to be continued from Ist October 1995 texter at the rate of minimum of the pay scale for Class-IV category of Safaiwala
- O.A. is disposed of in terms of the aforesaid order. No order as to costs.

Sd/- Vice Chairman
Sd/- Member (Admn)

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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI

In the matter of :-

O.A. No. 100 of 1996

hri. Uttam Chandra Nath & Others

-VERSUS-

The Union of India & Others.

-A N D-

### In the matter of :-

Written Statement submitted by the Respondents No.1.2.3 and 4.

#### WRITTEN STATEMENT

. The humble Respondents submit their Written Statements as follows:-

- That with regard to statements made in Paras1 to 5, the Respondents have no comments.
- That after receipt of the notices from the Hon ble Tribunal alongwith copies of O.A.

  No. 100/96, the cases of all the applicants have been throughly examined and all the applicants have been regularised in their services except the applicant No.6, Shri Timal Son of Shri Bangla Dhubi as he is over age by 14 years.

Annexure- R/1 is the photocopy of regularisation Order of the applicants.

Annexure\_ R/2 is the photocopy of non regularisation order of the applicant No.6.

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- That it is also N/N humbly submitted that in future no correspondences be made with the Office of the Hon'ble Tribunal except the engaged Counsel.
- That in view of regularisation of the applicants
  the services, the Respondents do not intend to give
  any comments of the statements made in Paras 4 to 13
  of the application.

## VERIFICATION

I, Colonel APS Yadav, Administrative Commandant
H.Q. Rangiya Respondent No.4, being competant do hereby
solmnly declare that the statements made in Paras 1,2,3,4
and 5 of the Written Statement made above are true to
my knowledge and I sign the verification on this

// th day of March, 1998 at Rangiya.

DECLRANT.

Station Hukhyalaya Station Headquarters Rangiya - 781 354

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(Name of Employee)

#### REGULAR APPOINTMENT LETTER

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- 1. With effect from 01 Nov 96 your services is hereby regularised as permanent Civilian Conservency estational (Class IV employee) at Station Headquarters, Remains at the pay scale of & 750-12-870-EB-14-940 per month plus allowances as admissible subject to relexation of pay by the covernment from time to time.
- 2. You are hereby directed to report to administrative Commandant Station Heedquarters, Rangiya for your Conservancy duties.

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#### REGULAR APPOINTMENT LETTER

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- 2. You are hereby directed to report to Administrative Commandant Station Headquarters, Rangiya for your Conservancy duties.

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#### MOTIC

1. It is intimated that you have not fulfilled the age criteria for regular appointment as per terms and conditions prescribed for the post.

2. In view of the above, you are hereby noticed that your services will be terminated with effect from 01 Jen 1997 or before. This is for your info please.

(KC Thakuria) Lt Col Offg Adm Comdt for Scn Cdr

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